362

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 033.

Misc. Appln. No. 481 of 1995 in

Dated: 27 NOV 1995

APPLICATION NO. 1337 of 1994 and 1364 to 1375 of 1994.

APPLICANTS: Sri.B.N.Kadapatti and twelve others., V/S.

RESPONDENTS: The Secretary, Ministry of Defence, New Delhi and another.,

To,

- 1. Sri.N.G. Phadke, Advocate, No. 502/40, 'Kausalya'k, 54th cross, 3rd Block, Rajajinagar, Bangalore-560 010.
- 2. Sri.M. Vasudeva Rao, Addl. CGSC., High Court Bldg, Bangalore-1.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 20-11-1995.

for DEPUTY REGISTRAR JUDICIAL BRANCHES.

gm\*

07

1			
<i>"</i>	tanedia talng	the Central	Administrative Tribunal
	Paris di	Ba	angalore Bench
rvigas až 93a	tale, liguer ia, ease la	qui emiă sdî dodă doseit:	Bangalore 763
		. I now be 115	
	u'a (nimper) Salahan ang	Application N	No.M1.337/.94A1.364of #99 375/94
S	M. Kadam	OR	DER SHEET (Contd.)  The Secy. Mlo Defence, New Delhist a
Date	The same and the same	Office Notes	Orders of Tribunal
· hasi		12 .5	PKS (VC)/T VR (MA)
1		27-5	20-11-1995
	•	hudosjev di doordesoel	DRDERS ON M.A. No.481/1995
1	•	encidenti	standing measure one stationing
			Counsel, we think it inappropriate to further extend the time already
			allotted for compliance with the
.F.F. 17.			directions or this Tribunal in D.A
			33741364 to 1375/84disposed of on
ł	*		31.3.1995. 3 months time was
, j			granted at that time for compliance with the directions. Thereafter.
Ì			there were 2 more extensions, one
			for 3 months and another for one
j			month. Even today, the department
14.			is in a stand still position.
			2. The Standing Counsel tells u
			that the Department is yet to file
			an SLP challenging our order
	•		referred to supra and that is why
			further extension of time is nece-
	ADMINISTRA		ssary. We do not think that to be aufficient ground for extension of
TA C			ime. We do not know whether the
-/K) {		2	Department has already filed an SLP
<b>+</b> (3	प्रियं क्षेत्र अध्यक्ते	//	and if that is in the orring at
	عرر بروه المراجع المرا		what stage it is. Evenso, it is n
	GALORE	1	a proper ground for extending the

· ·	•	7		$\hat{\lambda}$
Date	12000 Office Notes 1113	Admin	DESECT Orders of Tribunal	( ) ×
	Bench	ngalore	:8	
	6217	Bangale	the time further. However	. Ve
		A. W. B. 1844	direct that in case an SLF	•
	,		filed and the department a	
:	. (1.258);c428771.4.29	CYTECT MO	any success therein, the directions given in the 0.	
	(I (C)	DER SHEET	will certainly stand modif	u. enbre
	and the state of	Agent of the second of Agenda	regulated-to the extent of success in the SLP.	t ne
			success in the SLP.	
	Charles March	<i>j</i>	3. With thism direction	
	0001.11.05	•	this M.A. for extension if	,
	711746 8001 7 // 121/3		is rejected. We direct th	- F
tu⊹put -			department to implement th	a by
,	The state of the s		directions rorthwith.	
y' (\$\$)			Sd- Sd	
	tar ere de lan idrectio		MEMBER (A) VICE CH	AIRMAN
no fid	200			
		DMINISTRA	M STRUE COP	
	ent sent did di bednige			
	with the direction. This		Nam I	Fital
	المقامين من المقام ا		13 Ell 1972	W.O.
ائاوراتا دس جمدہ	soften and another	त्य मेच जयक	Section Office	B
د کاران د کاروارد اس از	of era the total state of		Central Administrative Bangalore Ber	
	id in a stan, attit agsiti	"GALORE	Bangaloro	7
	<b>:</b>			
en elleg	Jeans Condition of solution	,	·	
	त्या हो त्यानां क्षा वर्षे वर्षे			
Ξ.	bro our collection 532 at		·	
	der by ecure of lease and			
⇒ርግፎቱ ፣	Further amtoretan calles		•	-
	ता जिल्ला में बेटच और हो अर्थहर ह	· .		
เอ∟ก เลาก	the se" barrets draising to		•	
−िन्स इह	erns und ting at se . said			
	First transport transports		,	
	and if that to the transfer as		·	
an et di	''hit stage it ia '' ir,			•
_	. I have been a summer of the more than the	,	·	

encine sent touces angers s

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030.

Misc. Appln. No. 435 of 1995 in

Dated: 27 OCT 1995

APPLICATION NO. 1337 and 1364 to 1375 of 1994.

APPLICANTS: Sri.B.N.Kadapatti and twelve others., V/S.

RESPONDENTS: The Secretary, Ministry of Defence, New Delhi and another.

To

- 1. Sri.N.G. Phadke, Advocate,
  No.502/40, 'KAUSALYA'
  Fiftyfourth Cross, III-Block,
  Rajajanagar, Bangalore-10.
- Sri.M. Vasudeva Rao, Additional Central Govt. Standing Counsel, High Court Bldg, Bangalore-1.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 20-10-1995.

Issued on 27/10/95 1km 3

DEPUTY REGISTRAR JUDICIAL BRANCHES.

gm\*

In the Central Administrative Tribunal mer C Bangalore Bench Bangalore ORDER SHEET (Contd.) Sn. B.N. Kadapatti & 12 The seey . 110 beforce , New Delli & Arm. Date Office Notes Orders of Tribunal VR(MA) 20-10-1995 MA 435/95 in OAs 1364/94 to-1375/94 Heard Shri.M.V.Rao on M.A.435/95 for extension of time by 6 months. The learned Counsel for the applicant Shri.Phadke opposes grant of any more extension stating sufficient time has already been given to the Department to comple with the directions of the Tribunal Apart from a statement, the Department is sonsulting the Ministry of Finance for taking futher steps, there is no indication as to what considered action has been taken by the Department sofar. I see no justification for grant of 6 months time. The Department is directed to comply with the directions of the Tribugal within one month from today. MA is disposed of on the above line. TRUE COPY Central Administrative Tribuna Bangalore Bench

Bangalore

inn:0 हार (५६५) व

#### CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 033.

Misc. Appln. No. 304 of 1995 in

Dated: 18 JUL 1995

APPLICATION NO. 1337, 1364 to 1375 of 1994.

APPLICANTS: Sri.B.N.Kadapatti and 12 Others., V/S.

RESPONDENTS: The Secretary, Ministry of Defence, New Delhi and another.,

To

1. Sri.N.G. Phadke, Advocate, No.502/ 40, KAUSALYA, 54th Cross, Third Block, Rajajinagar, Bangalore-10.

2. Sri.M. Vasudeva Rao, AddlC.G.S.C. High Court Bldg, Bangalore-1.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38. ---xxx---

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 12-07-1995.

Issued on 18/07/55

DEPUTY REGISTRAR JUDICIAL BRANCHES.

**gm**⊀

352

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

#### R.A. No.30 to 42/95

FRIDAY THIS THE TWENTY FIFTH DAY OF AUGUST 1995

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri V. Ramakrishnan ... Member [A]

Union of India represented by its Secretary,
Ministry of Defence,
New Delhi.

The Engineer-in-chief, Kashmira House, Army Hqrs, DHQ Post Office, New Delhi-110 011.

...Review Applicants

[By Advocate Shri M. Vasudeva Rao... Addl. Standing Counsel for Central Govt.]

v.

1.

1.

2.

Shri B.N. Kadapatti, S/o Ningayya Kadapatti, Aged about 54 years, C/o AGE [I] AF, Sambra, Belgaum.

Shri P.R. Malkari, S/o Ramachandra Malkari, Aged about 54 years, C/o AGE [I] AF, Sambra, Belgaum.

Shri M.M. Shirur, S/o Mahadevappa Shirur, Aged about 48 years, C/o GE, Camp, Belgaum.

Shri V.I. Chavan, S/o Laxman Chavan, Aged 41 years, C/o GE, Camp, Belgaum.

Shri S.I. Dubbanmardi, S/o Lingaraj Y Dubbanmardi, Aged about 35 years, C/o AGE [I] AF, Sambra, Belgaum.





- 6. Shri S.N. Muchanmdi, S/o S/o Narayana Muchandi, Aged about 32 years, C/o GE, Camp, Belgaum.
- 7. Narayan Tarihalkar, W/o Ram Tarihalkar, Aged about 32 years, C/o GE, Camp, Belgaum.
- 8. A.J. Jolly,
  S/o Joseph,
  Aged about 30 years,
  C/o GE, Panaji, Goa.
- Shri Anilkumar, P.K.,
   S/o P.V. Krishnan,
   Aged about 29 years,
   C/o GE, Camp,
   Belgaum.
- 10. s.B. Iaad,
  S/o Babu Rao I Iaad,
  Aged about 33 years,
  C/o GE, Camp,
  Belgaum.
- 11. Shri S.R. Hosurkar, S/o R.K. Hosurkar, Aged about 32 years, C/o AGE [I] AF, Sambra, Belgaum.
- 12. Shri V.B. Padmanabhan, S/o Shri V. Krishnan Gurukkas, Aged about 33 years, C/o AGE [I] AF,Sambra, Belgaum.
- 13. Shri Mathew Baby, S/o Shri P. Mathi, Aged about 52 years, C/o GE, Camp, Belgaum.

... Respondents

#### ORDER

#### Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. We have heard Shri M. Vasudeva Rao, Standing

Counsel in this Review Application. We do not see any reason to take a second look at the judgment rendered by this Tribunal while disposing of Original Applications out of which this RA arise. The question herein is all about equal pay for equal work and we have held that the applicants are entitled to pay apropos others similarly situate. Whether A is equal to B is a pure question of factum and this court having held in favour of the officers, the department's remedy is to prefer an appeal, if aggrieved, and not take recourse to Review. Shri Rao cites a number of decisions wherein the Supreme Court had emphasised that in the matter of pay, pay structure, reorganization of the department, etc. the courts should not interfere with and those considerations should be left to the specialised entities like Pay Commission, etc. very argument has been dealt with and found to be not relevant in the factual context of the case as noticed in para 16 of the order passed while dealing and disposing of the OAs as follows:



"16. Having regard to our earlier discussion, the respondents cannot get much support from the decision in STATE OF UTTAR PRADESH V. CHOURASIA [1989]1 SCC 121 which deals with the case having factors justifying differenciation depending on the evaluation of duties and responsibilities. In the case on hand the posts of Gr. II Supdt; and JEs in CPWD have always been treated on par and there is no question of evaluation of duties that is required to be gone into The difference between Gr. II by expert body. Supdts. and JEs in CPWD sought to be made out by the respondents is without any distinction in view of the parity in pay scales maintained since prior to 3rd PC as also the observations in the report of 4th PC."

.

The above is the view of the Tribunal based on the judgment of the Supreme Court in CHOURASIA's case and the Court has noted that the case of Chourasia can be distinguished. Shri Rao has now relied on a few other decisions of the Supreme Court but if Chourasia can be distinguished and has been distinguished in the O.A. it needs little to comprehend that the later décisions of the Supreme court can also be distinguished on the same lines and, therefore, hold to be not attracted in the facts of this case. Thus the learned Standing Counsel does not improve his position by relying on the decisions of the Supreme This being the only point for consideration Court.

this RA therefore fails and the same is rejected.

MEMBER [A] VICE-CHAIRMAN

TRUE COPY

Section Officer Central Administrative Tribunal

Bangalore Bench Bangalore

OA 1337/94

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 038.

Contempt Petition No.97 of 1995 in

Dated? **OCCI YAM** 

ADPLICATION NO. 1337 and 1364 to 1375 of 1994.

APPOICANT(S)

Sri.B.N.Kadapatti and others.,

.V/s.,

RESPONDENTS

Sri.Nambiar, Secretary, Ministry of Defence.

New Delhi and another.

To.

Sri.N.G. Phadke, Advocate, 'Kausalya', No. 502/40, 54th Cross, Third Block, Rajajinagar, Bangalore-10.

Sri.M. Vasudeva Rao, Addl. CGSC. High Court Bldg, Bangalore-1.

> Forwarding of copies of the Orders passed by Central Administrative Tribunal, Bangalore-38.

cory of the Order/Stay Order/Interim Order, passed by this Tribunal in the above stated applicatio(s) is enclosed for information and further necessary action. The Order was pronounced on 30th April 1996

Deputy Registrar Judicial Branches.

## In the Central Administrative Tribunal

## Bangalore Bench

Bangalore

Application No.C.P. 97/95 of 199

. 11.1 +1

ORDER SHEET (Contd.)

Office Notes Orders of Tribunal

> DPH VC/VR MA 30th April 1996

#### ORDER

We are not satisfied with the grounds made out in the affidavit filed by the 2nd respondent. We find the time granted by Tribunal to obey and comply with the directions made is as far back as in month of March 1995 in the O.A.s disposed of. As rightly pointed out by the petitioners counsel, after this Tribunal granted time to the respondents in the month of July 1995 no progress has been made and the respondents were concerned only in filing Review Application, SLP, as the case may be but at the same time no order of stay having been granted by the Supreme Court at any point of time though only the contempt proceedings



Commence in the Commence in th

mi dada

il met if to assist

radek o katoria, an aktivisa k

يوروني المنافية المرافقة

Light Maria Collect

v., 1. i.

£ ... t 2 . . . t

Elmin Commen

. ... ξ

: : :

\_ :.!

ا والأعرفيد

\_ ....

### 

#### Bandalore Bench

(5400); 133ad (

STOINGING were stayed by the Supreme Court for two months. These events did not come in the way of the respondents work out the modalities to comply with the directions Tribunals:0 given and by any this Though the respondents sought for six months time on earlier occasions, in the affidarit filed by the 2nd respondent

they have prayed for 10 months now to comply with the directtions Tribunal. of this This only reflects, the manner and attitude of the respondents towards the order passed

by this Tribunal and we are reluctant to grant any further time, the respondents counsel assure's that if further reasonable time is granted, respondents without seekeng

further time or indulgence of this Tribunal, will comply

with the directions. With this assurance held out.

respondents counsel as the states, in view of the number

of officers involved.

least 6 months time be reasonable, we grant six

months time finally with

5 11. 1 2

Dalman i. . . .

## In the Central Administrative Tribunal

## Bangalore Bench

Bangalore\_1|-

Application No. CD 97/95 of 199

ORDER SHEET (Contd.)				
Date		Office Notes	Orders of Tribunal	
		-	a specific understanding that in the event of the order not being complied	
			with the concerned respondents will have to face the consequences.	
			If they do not comply with as directed, the question of saddling interest may	
			be considered along with the penal consequences that may follow for contempt.  The petition is disposed	
		OENTH DO THE TRAIL	of with this direction.	
·		AL CEN HE SIGN	MEMBER [A] VICE-CHAIRMAN	
	-		TRUE COPY	
			Section Officer  Central Administrative Tribunal  Bangalore Bench  Bangalore	

# In the Central Administrative Tribunal Bangalore Bench Bangalore

Application No. 1337/94 1364 of 199
6 (375/94
ORDER SHEET (Contd.)

Date	Office Notes	Orders of Tribunal	
		VR(MA)/GRR(MJ) Dt. 15-11-1996 M.A.NO.429/1996	



has come up before us today for dealing with M.A.No.429/1996 which seeks extenstion of time by three months to comply with the direction of the Tribunal in O.A. Nos. 1337/94 & 1364 to 1375/94. This MA is dated 29th October, 1996. Subsequently an affidavit has been filed 6-11-1996 which affirms department had fully complied with the directions in the OAs referred to supra. view this subsequent affidavit, No.429/96 become infructuous has and is dismissed accordingly.

- 2

2. Smt.Meera Bai, Counsel the applicant submits that the have not respondents fully. and effectively complied the directions of the Tribunal and the original applicants are aggrieved with the manner the of implementation of the directi the Tribunal. If 'it original applicants are at liberty to take appropriate action as

Sd/-

S&/

M(J)

M(A)

TRUE COPY

Section Officer

Central Administrative Tribunal

ntral Administrative Trib Bangalore Bench Bangalore